[TO BE PUBLISHED IN PART II, SECTION 3, SUB-SECTION (i) OF THE GAZETTE OF INDIA, EXTRAORDINARY]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (Department of Revenue)

Notification No.2/2017-Central Tax (Rate)

New Delhi, the 28th June, 2017

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 11 of the Central Goods and Services Tax Act, 2017 (12 of 2017), the Central Government, being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, hereby exempts intra-State supplies of goods, the description of which is specified in column (3) of the Schedule appended to this notification, falling under the tariff item, sub-heading, heading or Chapter, as the case may be, as specified in the corresponding entry in column (2) of the said Schedule, from the whole of the central tax leviable thereon under section 9 of the Central Good and Services Tax Act, 2017 (12 of 2017).

Schedule

S.	Chapter /	Description of Goods
No.	Heading /	
	Sub-heading	
	/ Tariff item	
(1)	(2)	(3)
1.	0101	Live asses, mules and hinnies
2.	0102	Live bovine animals
3.	0103	Live swine
4.	0104	Live sheep and goats
5.	0105	Live poultry, that is to say, fowls of the species Gallus domesticus,
		ducks, geese, turkeys and guinea fowls.
6.	0106	Other live animal such as Mammals, Birds, Insects
7.	0201	Meat of bovine animals, fresh and chilled.
8.	0202	Meat of bovine animals frozen [other than frozen and put up in unit
		container]
9.	0203	Meat of swine, fresh, chilled or frozen [other than frozen and put up in
		unit container]
10.	0204	Meat of sheep or goats, fresh, chilled or frozen [other than frozen and
		put up in unit container]
11.	0205	Meat of horses, asses, mules or hinnies, fresh, chilled or frozen [other
		than frozen and put up in unit container]
12.	0206	Edible offal of bovine animals, swine, sheep, goats, horses, asses,
		mules or hinnies, fresh, chilled or frozen [other than frozen and put up
		in unit container]
13.	0207	Meat and edible offal, of the poultry of heading 0105, fresh, chilled or
		frozen [other than frozen and put up in unit container]
14.	0208	Other meat and edible meat offal, fresh, chilled or frozen [other than

S.	Chapter /	Description of Goods
No.	Heading /	
	Sub-heading / Tariff item	
(1)	(2)	(3)
	. ,	frozen and put up in unit container]
15.	0209	Pig fat, free of lean meat, and poultry fat, not rendered or otherwise
		extracted, fresh, chilled or frozen [other than frozen and put up in unit
1.0	0200	container]
16.	0209	Pig fat, free of lean meat, and poultry fat, not rendered or otherwise
		extracted, salted, in brine, dried or smoked [other than put up in unit containers]
17.	0210	Meat and edible meat offal, salted, in brine, dried or smoked; edible
		flours and meals of meat or meat offal, other than put up in unit
		containers
18.	3	Fish seeds, prawn / shrimp seeds whether or not processed, cured or in
		frozen state [other than goods falling under Chapter 3 and attracting
10	0201	2.5%]
19. 20.	0301 0302	Live fish. Fish, fresh or chilled, excluding fish fillets and other fish meat of
20.	0302	heading 0304
21.	0304	Fish fillets and other fish meat (whether or not minced), fresh or
22	0206	chilled.
22.	0306	Crustaceans, whether in shell or not, live, fresh or chilled; crustaceans, in shell, cooked by steaming or by boiling in water live, fresh or
		chilled.
23.	0307	Molluscs, whether in shell or not, live, fresh, chilled; aquatic
		invertebrates other than crustaceans and molluscs, live, fresh or chilled.
24.	0308	Aquatic invertebrates other than crustaceans and molluscs, live, fresh
		or chilled.
25.	0401	Fresh milk and pasteurised milk, including separated milk, milk and
		cream, not concentrated nor containing added sugar or other
26.	0403	sweetening matter, excluding Ultra High Temperature (UHT) milk Curd; Lassi; Butter milk
27.	0406	Chena or paneer, other than put up in unit containers and bearing a
	0.00	registered brand name;
28.	0407	Birds' eggs, in shell, fresh, preserved or cooked
29.	0409	Natural honey, other than put up in unit container and bearing a
		registered brand name
30.	0501	Human hair, unworked, whether or not washed or scoured; waste of
21	0506	human hair
31.	0506	All goods i.e. Bones and horn-cores, unworked, defatted, simply
		prepared (but not cut to shape), treated with acid or gelatinised; powder and waste of these products
32.	0507 90	All goods i.e. Hoof meal; horn meal; hooves, claws, nails and beaks;
<i>32</i> .	050770	antlers; etc.
33.	0511	Semen including frozen semen
34.	6	Live trees and other plants; bulbs, roots and the like; cut flowers and
		ornamental foliage

S.	Chapter /	Description of Goods
No.	Heading /	
	Sub-heading	
(1)	/ Tariff item	
(1)	(2)	Detectors from the state of the
35.	0701	Potatoes, fresh or chilled.
36.	0702	Tomatoes, fresh or chilled.
37.	0703	Onions, shallots, garlic, leeks and other alliaceous vegetables, fresh or chilled.
38.	0704	Cabbages, cauliflowers, kohlrabi, kale and similar edible brassicas, fresh or chilled.
39.	0705	Lettuce (Lactuca sativa) and chicory (Cichorium spp.), fresh or chilled.
40.	0706	Carrots, turnips, salad beetroot, salsify, celeriac, radishes and similar edible roots, fresh or chilled.
41.	0707	Cucumbers and gherkins, fresh or chilled.
42.	0708	Leguminous vegetables, shelled or unshelled, fresh or chilled.
43.	0709	Other vegetables, fresh or chilled.
44.	0712	Dried vegetables, whole, cut, sliced, broken or in powder, but not further prepared.
45.	0713	Dried leguminous vegetables, shelled, whether or not skinned or split.
46.	0714	Manioc, arrowroot, salep, Jerusalem artichokes, sweet potatoes and similar roots and tubers with high starch or inulin content, fresh or chilled; sago pith.
47.	0801	Coconuts, fresh or dried, whether or not shelled or peeled
48.	0801	Brazil nuts, fresh, whether or not shelled or peeled
49.	0802	Other nuts, Other nuts, <u>fresh</u> such as Almonds, Hazelnuts or filberts (Coryius spp.), walnuts, Chestnuts (Castanea spp.), Pistachios, Macadamia nuts, Kola nuts (Cola spp.), Areca nuts, fresh, whether or not shelled or peeled
50.	0803	Bananas, including plantains, fresh or dried
51.	0804	Dates, figs, pineapples, avocados, guavas, mangoes and mangosteens, fresh.
52.	0805	Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas); clementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), fresh.
53.	0806	Grapes, fresh
54.	0807	Melons (including watermelons) and papaws (papayas), fresh.
55.	0808	Apples, pears and quinces, fresh.
56.	0809	Apricots, cherries, peaches (including nectarines), plums and sloes, fresh.
57.	0810	Other fruit such as strawberries, raspberries, blackberries, mulberries and loganberries, black, white or red currants and gooseberries, cranberries, bilberries and other fruits of the genus vaccinium, Kiwi fruit, Durians, Persimmons, Pomegranates, Tamarind, Sapota (chico), Custard-apple (ata), Bore, Lichi, fresh.
58.	0814	Peel of citrus fruit or melons (including watermelons), fresh.
59.	9	All goods of seed quality
60.	0901	Coffee beans, not roasted

S.	Chapter /	Description of Goods
No.	Heading /	-
	Sub-heading	
	/ Tariff item	
(1)	(2)	(3)
61.	0902	Unprocessed green leaves of tea
62.	0909	Seeds of anise, badian, fennel, coriander, cumin or caraway; juniper
	0010 11 10	berries [of seed quality]
63.	0910 11 10	Fresh ginger, other than in processed form
64.	0910 30 10	Fresh turmeric, other than in processed form
65.	1001	Wheat and meslin [other than those put up in unit container and
	1000	bearing a registered brand name]
66.	1002	Rye [other than those put up in unit container and bearing a registered
67	1002	brand name]
67.	1003	Barley [other than those put up in unit container and bearing a registered brand name]
68.	1004	Oats [other than those put up in unit container and bearing a registered
00.	1004	brand name]
69.	1005	Maize (corn) [other than those put up in unit container and bearing a
09.	1003	registered brand name]
70.	1006	Rice [other than those put up in unit container and bearing a registered
70.	1000	brand name]
71.	1007	Grain sorghum [other than those put up in unit container and bearing a
/ 1.	1007	registered brand name]
72.	1008	Buckwheat, millet and canary seed; other cereals such as Jawar, Bajra,
/	1000	Ragi] [other than those put up in unit container and bearing a registered
		brand name]
73.	1101	Wheat or meslin flour [other than those put up in unit container and
		bearing a registered brand name].
74.	1102	Cereal flours other than of wheat or meslin, [maize (corn) flour, Rye
		flour, etc.] [other than those put up in unit container and bearing a
		registered brand name]
75.	1103	Cereal groats, meal and pellets [other than those put up in unit
		container and bearing a registered brand name]
76.	1104	Cereal grains hulled
77.	1105	Flour, of potatoes [other than those put up in unit container and bearing
		a registered brand name]
78.	1106	Flour, of the dried leguminous vegetables of heading 0713 (pulses)
		[other than guar meal 1106 10 10 and guar gum refined split 1106 10
		90], of sago or of roots or tubers of heading 0714 or of the products of
		Chapter 8 i.e. of tamarind, of singoda, mango flour, etc. [other than
70	10	those put up in unit container and bearing a registered brand name
79.	1201	All goods of seed quality
80.	1201 1202	Soya beans, whether or not broken, of seed quality.
81.	1202	Ground-nuts, not roasted or otherwise cooked, whether or not shelled
82.	1204	or broken, of seed quality. Linseed, whether or not broken, of seed quality.
83.	1204	Linseed, whether or not broken, of seed quality. Rape or colza seeds, whether or not broken, of seed quality.
84.	1203	Sunflower seeds, whether or not broken, of seed quality.
04.	1200	Summower seeds, whether or not broken, or seed quanty.

S.	Chapter /	Description of Goods
No.	Heading /	
	Sub-heading	
(1)	/ Tariff item	(2)
(1) 85.	(2) 1207	(3)
83.	1207	Other oil seeds and oleaginous fruits (i.e. Palm nuts and kernels, cotton seeds, Castor oil seeds, Sesamum seeds, Mustard seeds, Saffower
		(Carthamus tinctorius) seeds, Melon seeds, Poppy seeds, Ajams,
		Mango kernel, Niger seed, Kokam) whether or not broken, of seed
		quality.
86.	1209	Seeds, fruit and spores, of a kind used for sowing.
87.	1210	Hop cones, fresh.
88.	1211	Plants and parts of plants (including seeds and fruits), of a kind used
		primarily in perfumery, in pharmacy or for insecticidal, fungicidal or
		similar purpose, fresh or chilled.
89.	1212	Locust beans, seaweeds and other algae, sugar beet and sugar cane,
00	1010	fresh or chilled.
90.	1213	Cereal straw and husks, unprepared, whether or not chopped, ground, pressed or in the form of pellets
91.	1214	Swedes, mangolds, fodder roots, hay, lucerne (alfalfa), clover,
71.	1214	sainfoin, forage kale, lupines, vetches and similar forage products,
		whether or not in the form of pellets.
92.	1301	Lac and Shellac
93.	1404 90 40	Betel leaves
94.	1701 or 1702	Jaggery of all types including Cane Jaggery (gur) and Palmyra Jaggery
95.	1904	Puffed rice, commonly known as Muri, flattened or beaten rice,
		commonly known as Chira, parched rice, commonly known as khoi,
		parched paddy or rice coated with sugar or gur, commonly known as
	1007	Murki
96.	1905	Pappad, by whatever name it is known, except when served for
07	1005	consumption
97.	1905	Bread (branded or otherwise), <u>except</u> when served for consumption and pizza bread
98.	2106	Prasadam supplied by religious places like temples, mosques,
70.	2100	churches, gurudwaras, dargahs, etc.
99.	2201	Water [other than aerated, mineral, purified, distilled, medicinal, ionic,
		battery, de-mineralized and water sold in sealed container]
100.	2201	Non-alcoholic Toddy, Neera including date and palm neera
101.	2202 90 90	Tender coconut water other than put up in unit container and bearing a
		registered brand name
102.	2302, 2304,	Aquatic feed including shrimp feed and prawn feed, poultry feed &
	2305, 2306,	cattle feed, including grass, hay & straw, supplement & husk of pulses,
102	2308, 2309	concentrates & additives, wheat bran & de-oiled cake
103.	2501	Salt, all types
104. 105.	2716 00 00 2835	Electrical energy Dicalcium phosphate (DCP) of animal feed grade conforming to IS
103.	2033	specification No.5470 : 2002
106.	3002	Human Blood and its components
107.	3006	All types of contraceptives
107.	2000	The types of confidence in the same state of the

S.	Chapter /	Description of Goods
No.	Heading /	1
	Sub-heading	
	/ Tariff item	
(1)	(2)	(3)
108.	3101	All goods and organic manure [other than put up in unit containers and
		bearing a registered brand name]
109.	3304	Kajal [other than kajal pencil sticks], Kumkum, Bindi, Sindur, Alta
110.	3825	Municipal waste, sewage sludge, clinical waste
111.	3926	Plastic bangles
112.	4014	Condoms and contraceptives
113.	4401	Firewood or fuel wood
114.	4402	Wood charcoal (including shell or nut charcoal), whether or not agglomerated
115.	4802 / 4907	Judicial, Non-judicial stamp papers, Court fee stamps when sold by the
		Government Treasuries or Vendors authorized by the Government
116.	4817 / 4907	Postal items, like envelope, Post card etc., sold by Government
117.	48 / 4907	Rupee notes when sold to the Reserve Bank of India
118.	4907	Cheques, lose or in book form
119.	4901	Printed books, including Braille books
120.	4902	Newspapers, journals and periodicals, whether or not illustrated or
101	4000	containing advertising material
121.	4903	Children's picture, drawing or colouring books
122.	4905	Maps and hydrographic or similar charts of all kinds, including atlases, wall maps, topographical plans and globes, printed
123.	5001	Silkworm laying, cocoon
124.	5002	Raw silk
125.	5003	Silk waste
126.	5101	Wool, not carded or combed
127.	5102	Fine or coarse animal hair, not carded or combed
128.	5103	Waste of wool or of fine or coarse animal hair
129.	52	Gandhi Topi
130.	52	Khadi yarn
131.	5303	Jute fibres, raw or processed but not spun
132.	5305	Coconut, coir fibre
133.	63	Indian National Flag
134.	6703	Human hair, dressed, thinned, bleached or otherwise worked
135.	6912 00 40	Earthen pot and clay lamps
136.	7018	Glass bangles (except those made from precious metals)
137.	8201	Agricultural implements manually operated or animal driven i.e. Hand
		tools, such as spades, shovels, mattocks, picks, hoes, forks and rakes;
		axes, bill hooks and similar hewing tools; secateurs and pruners of any
		kind; scythes, sickles, hay knives, hedge shears, timber wedges and
		other tools of a kind used in agriculture, horticulture or forestry.
138.	8445	Amber charkha
139.	8446	Handloom [weaving machinery]
140.	8802 60 00	Spacecraft (including satellites) and suborbital and spacecraft launch vehicles
141.	8803	Parts of goods of heading 8801

S.	Chapter /	Description of Goods
No.	Heading /	
	Sub-heading	
	/ Tariff item	
(1)	(2)	(3)
142.	9021	Hearing aids
143.	92	Indigenous handmade musical instruments
144.	9603	Muddhas made of sarkanda and phool bahari jhadoo
145.	9609	Slate pencils and chalk sticks
146.	9610 00 00	Slates
147.	9803	Passenger baggage
148.	Any chapter	Puja samagri namely,-
		(i) Rudraksha, rudraksha mala, tulsi kanthi mala, panchgavya
		(mixture of cowdung, desi ghee, milk and curd);
		(ii) Sacred thread (commonly known as yagnopavit);
		(iii) Wooden khadau;
		(iv) Panchamrit,
		(v) Vibhuti sold by religious institutions,
		(vi) Unbranded honey [proposed GST Nil]
		(vii) Wick for diya.
		(viii) Roli
		(ix) Kalava (Raksha sutra)
		(x) Chandan tika
149.	-	Supply of lottery by any person other than State Government, Union
		Territory or Local authority subject to the condition that the supply of
		such lottery has suffered appropriate central tax, State tax, Union
		territory tax or integrated tax, as the case may be, when supplied by
		State Government, Union Territory or local authority, as the case may
		be, to the lottery distributor or selling agent appointed by the State
		Government, Union Territory or local authority, as the case may be.

Explanation.- For the purposes of this Schedule,-

- (i) The phrase "unit container" means a package, whether large or small (for example, tin, can, box, jar, bottle, bag, or carton, drum, barrel, or canister) designed to hold a predetermined quantity or number, which is indicated on such package.
- (ii) The phrase "registered brand name" means brand name or trade name, that is to say, a name or a mark, such as symbol, monogram, label, signature or invented word or writing which is used in relation to such specified goods for the purpose of indicating, or so as to indicate a connection in the course of trade between such specified goods and some person using such name or mark with or without any indication of the identity of that person, and which is registered under the Trade Marks Act, 1999.
- (iii) "Tariff item", "sub-heading" "heading" and "Chapter" shall mean respectively a tariff item, heading, sub-heading and Chapter as specified in the First Schedule to the Customs Tariff Act, 1975 (51 of 1975).

- (iv) The rules for the interpretation of the First Schedule to the said Customs Tariff Act, 1975, including the Section and Chapter Notes and the General Explanatory Notes of the First Schedule shall, so far as may be, apply to the interpretation of this notification.
- 2. This notification shall come into force with effect from the 1st day of July, 2017.

[F.No.354/117/2017-TRU]

(Mohit Tewari) Under Secretary to the Government of India